

SUPREME COURT OF INDIA

Roochira Ceramics

Vs.

H.U.D.A.

C.A.No.4306 of 1998

(V.N.Khare and K.G.Balakrishnan JJ.)

29.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Dispute related to rate of interest charged on default in payment of installments towards final price of allotted plot. Authority though entitled to charge interest at rate of 10% charged interest at rate of 18%. Supreme Court held that charge of interest at rate of 18% was illegal and directed authorities to refund excess interest charged.